

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 301
IB-1082/ND/2020**

**IN THE MATTER OF:
Canara Bank**

...PETITIONER

Vs.

M/s. NSP Associates (India) Pvt. Ltd.

...RESPONDENT

**Section
Under Section 7 of IBC**

**Order delivered on 04.12.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor :Mr. Avdhesh Bairwa and Ms. P.
Lalita Sowmya Priya, Advocates.
For the Respondent/ Corporate-debtor :Mr. Santosh Gupta, Advocate.**

ORDER

Heard the submissions made by the Learned Counsel for the Financial-creditor. The Learned Counsel for the Financial-creditor is directed for furnish certificate issued by Information Utility within next week days. Advocate Santosh Gupta has appeared on behalf of the Corporate-debtor, therefore there is no need to serve notice. A week's time is granted for filing "vakalatnama" and ten days' time is granted for filing reply in the matter. Matter is adjourned to 21.12.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Meenu)